

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00423/2014

DATE OF ORDER: 11.12.2015

CORAM

**HON'BLE MR. JUSTICE HARUN-UL-RASHID, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

V. K. Shukla S/o late Shri R.B. Shukla, aged about 58 years, R/o 4-H-61, Indira Gandhi Nagar, Jagatpura, Jaipur at present employed on the post of Dy. COM/FOIS in North Western Railway HQrs. Jaipur Zone, Near Jawahar Circle, Jaipur Pin-302017.

...Applicant
Mr. C.B. Sharma, counsel for applicant.

VERSUS

Union of India through General Manager, North-Western Railway, HQr. Jaipur Zone, Near Jawahar Circle, Jaipur Pin-302017.

...Respondent
Mr. Anupam Agarwal, counsel for respondents.

**ORDER
PER MR. JUSTICE HARUN-UL-RASHID, JUDICIAL MEMBER**

The Original Application is filed challenging Annexure A/1 charge-sheet dated 06.02.2014 and subsequent proceedings.

2. The applicant has been issued with a charge-sheet under Rule 9 of the Railway Servants (Discipline and Appeal) Rules, 1968 vide Memorandum dated 06.02.2014 (Annexure A/1) alleging commission of gross misconduct. The applicant submitted a detailed reply to the charge-sheet on 25.02.2014 (Annexure A/3). The enquiry proceedings are going on.

3. When the matter was taken up for consideration today, learned counsel for the applicant submitted that a time limit may be fixed for conclusion of the enquiry proceedings. He also submitted that the applicant is due for retirement on 30th April, 2016.

4. In the aforesaid facts and circumstances, we are of the view that the disciplinary proceedings initiated vide Annexure A/1 Memorandum dated 06.02.2014 shall be concluded in a time bound manner.

5. The Original Application is, therefore, disposed of directing the respondent(s) to conclude the disciplinary proceedings initiated vide Annexure A/1 Memorandum dated 06.02.2014 within a period of three months from the date of receipt of a copy of this order. As the relief is granted on the request of the applicant, he shall cooperate with the respondents for the speedy trial and disposal of the enquiry proceedings. No order as to costs.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER